

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.801 of 1993

DATE OF JUDGMENT: 15th July, 1993

BETWEEN:

Mr. S.A.Hamza Applicant

AND

1. The Sr. Superintendent of Post Offices,
Vijayawada Division-520001.

2. The Director General,
Department of Posts, *Dak Bhavan, Sanbad Marg,*
New Delhi. Respondents

APPEARANCE:

Mr. Krishna Devan, Advocate : Counsel for the Applicant

Mr. N.R.Devaraj, Sr.CGSC : Counsel for the Respondents

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI P.T.THIRUVENGADAM, MEMBER (ADMINISTRATIVE)

The applicant was working as Group-D (LGO) in the office of the Sr. Superintendent of Post Offices, Vijayawada Division and he was selected as Postal Assistant in the year 1990. Prior to promotion as Postal Assistant, he was deputed for training at PTC, Mysore for the period from 24.12.1990 to 15.3.1991. The training programme is residential and the Boarding and Lodging at the Training Institute are compulsory. This OA has been filed for reimbursement of mess charges and 1/4th Daily Allowance for the period of training as above ~~xx~~ as the same was not allowed by the administration (Respondents).

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Copy to:-

1. The Sr. Superintendent of Post Offices, Vijayawada Division-001.
2. The Director General, Department of Posts, ^{Dak Bhawan, Sansad Marg} New Delhi.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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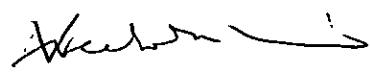
2. Heard the learned counsel for the applicant and Mr. N.R. Devaraj, learned Sr. Standing Counsel for the respondents. In accordance with the Government of India Orders quoted below S.R. 164 at Item (5) 3 of the Swamy's Compilation of E.R. and S.R., Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above ^{are} eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicant is entitled for the amount claimed by him. The above point has been squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore from ^{as per} 24.12.1990 to 15.3.1991. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

(3). OA is ordered accordingly at the admission stage. No costs. This order has to be implemented with a period of three months from the date of receipt of the same.

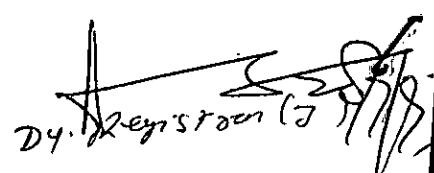
(Dictated in the open Court).

P. J. D.

(P.T. THIRUVENGADAM)
Member (Admn.)


(V. NEELADRI RAO)
Vice Chairman

Dated: 15th July, 1993.


D.Y. Registration (J) 1993

vsn

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTY : MEMBER(AD)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM :M(A)

Dated : 15/7/1993

ORDER/JUDGMENT:

M. A. / R. I. C. No.

in

O.A.No. 80193

(W-2, B-1)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for defa

Rejected/ Ordered

pvm

